## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 183/2016 RT No. 57/2017

Jot Plastic Industries.

... Petitioner.

Versus

Concept Industries

... Respondent

Present:

Mr. Abhay Kumar Sharma, Advocate for Mr. Manish Dadwal,

Advocate for petitioner. None for respondent.

Mr. Abhay Kumar Sharma, Advocate for the petitioner seeks time to file appropriate application with regard to the deemed service of the respondent as notice to the respondent was received back undelivered. Notice to the respondent is stated to have been despatched before coming into force Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016. Let the needful be done at least three days before the date fixed.

List the matter on 15.03.2017.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

February 28, 2017